GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

STARRED QUESTION NO:38
ANSWERED ON:25.02.2015
MOBILE NUMBER PORTABILITY
Chudasama Shri Rajeshbhai Naranbhai;Shewale Shri Rahul Ramesh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the nature and amount of penalty fixed by the Telecom Regulatory Authority of India (TRAI) for violations of regulations by the telecom service providers under the Mobile Number Portability;
- (b) the details of the penalty imposed on the service providers till date along with the names of such companies;
- (c) whether the consumers are charged for number and location portability, if so, the details thereof and the reasons therefor;
- (d) whether TRAI has prepared the draft regulations to facilitate full mobile number portability; and
- (e) if so, the details and the salient features thereof along with the time by which it will be implemented?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 38 FOR 25TH FEBRUARY, 2015 REGARDING "MOBILE NUMBER PORTABILITY".

- (a) Telecom Regulatory Authority of India (TRAI) vide Mobile Number Portability (4th amendment) Regulations dated 19th September 2012 has made provision of imposing a financial disincentive not exceeding five thousand rupees for each contravention in case of timeline violations and a financial disincentive not exceeding ten thousand rupees for each wrongful rejection of the request for porting.
- (b) The details of the Financial Disincentives imposed by TRAI till date on different Telecom Service Providers as per the provision of said regulations are enclosed in Annexure-I.
- (c) TRAI has specified a maximum of Rs. 19/- as porting charge, which a service provider can take from customer for availing the facility of mobile number portability. However, there is no location portability in force in the country and accordingly customers are not charged for the same.
- (d) & (e) TRAI has issued a Draft Telecommunication Mobile Number Portability (Sixth Amendment) Regulations, 2015 seeking comments of stakeholder on issues such as provisions to facilitate inter-service area Mobile Number Portability, reduction in timelines for number return process, handling of non-payment disconnections etc. The facility of inter-service area Mobile Number Portability is to be implemented by the service providers by May 2015.